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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 239/2002
in
O.A. NO. 2580/2001

This the 11th day of October, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI V. K. MAJOTRA, MEMBER (J)

Tarun Kumar ... Applicant

-versus-

Union of India & Ors. ... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

Through this application, applicant has sought review of order dated 11.9.2002 whereby respondents were directed as follows :

"2. Though we have seen the confidential dossier of applicant, at this stage, it is directed that respondent No.2 will consider the present application as a representation. In case it is found that the representation is worth consideration, a DPC may also be constituted in this regard. The exercise in this context should be completed within a period of three months from today. Order, if any passed, should be communicated to applicant."

2. Applicant has stated that in view of the contentions of respondents stated in the OA, he does not anticipate any justice from respondents and, therefore, he has sought that the Tribunal should direct respondents to grant him the reliefs claimed.

3. Finding that applicant had not submitted any representation but perusing the confidential dossier of applicant, directions as stated in the Tribunal's order,

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were made. Respondents were directed to consider the OA as applicant's representation and take further necessary action, as stated in the Tribunal's order. There is no apparent error in the order and the present application is a re-statement of the OA. Such a course is beyond the ambit and scope of review.

4. Accordingly, this review application is dismissed in circulation.

V. Majotra

(V. K. Majotra)
Member (A)

V. S. Aggarwal

(V. S. Aggarwal)
Chairman

/as/